

**HIGH COURT OF JAMMU AND KASHMIR  
(OFFICE OF THE REGISTRAR GENERAL AT SRINAGAR)**

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O R D E R

No: 140 Dated: 09/05/2017

In exercise of powers vested in it under Section 22 of Civil Courts Act, Svt.1977, the High Court of Jammu & Kashmir is pleased to extend local limits of jurisdiction of Sub-Judge Court, Chadoora to Revenue Tehsil of Charar-i-Sharief as well.

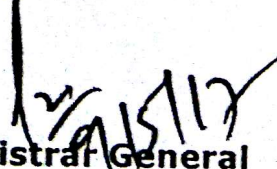
By Order.

  
(Sanjay Dhar)  
I/C Registrar General

No: 4614-19/95 Dated: 09/05/2017

Copy to:-

- 1) Principal Secretary to Hon'ble The Chief Justice, High Court of J&K,
- 2) Secretaries to all the Hon'ble Judges of the High Court of J&K.  
....for information of their Lordships.
- 3) Secretary to the Government, Department of LJ&PA, Govt. of J&K, Srinagar.
- 4) Principal District & Sessions Judge, Budgam.
- 5) Sub-Judge, Chadoora.  
....for information and n/a.
- 6) Manager, Government Press, Srinagar for publication in the Government Gazette.

  
I/C Registrar General